SHRI K. C. PANT: Many Members raised that point. I was listening... (*Interruptions*)...! was listening and I wag in the House, I am not speaking from hearsay. I listened to the Members..... Members...

Special

SHRI PARVATHANENI UPENDRA: Burglary in the Defence Headquarters is a very serious matter... (Interruptions) ...

THE DEPUTY CHAIRMAN: Silence, please the Minister is going to supply the information... (*Interruptions*)...

SHRI K. C. PANT; Madam, please bear with me. This has been sprung on me. Shri Upendra said, "Spare us the agony quickly." So, I said that... (Jnterruptfiojwy..

SHRI PARVATHANENI UPENDRA: Thank you.

SHRI K. C. PANT: Therefore, Madam, I thought that this point could be taken care of so that it does not 'get into the debate and does not get high lighted out of proportion. That is what I was trying to point out.

SHRI VT3HWA BANDHU GUPTA: (Delhi): Madam, on a point of order... (Interruptions)...

THE DEPUTY CHAIRMAN: What is the business 'before the House now? What is your point of order?

SHRI VTSHWA BANDHU GUPTA: It relates to the Minister's statement.

THE DEPUTY CHAIRMAN: That is over now.

SHRI VISHWA BANDHU GUPTA? Madam, it is important. The point is that when the Minister, has made a statement on a special mention, he is expected to give replies and reply immediately. Now, in this case,...

SHRI PARVATHANENI UPENDRA; If he. wants he can reply.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): The Minister can intervene at ony time.

Motions

THE DEPUTY CHAIRMAN: The procedure is that after a Special Mention is made, the Minister replies to the Member who has raised the Special Mention within a time of three months. This is the usual procedure. Since the Minister was present in the House, they requested the Minister, and he has clarified to whatever extent it was possible.

SHRI PARVATHANENI UPENDRA: It is very kind of you.

Reported burning of the House of Mrs. Winnie Mandela at Soweto on 28th Jnly, 1988 by Racist Demonstrators.

SHRI ANAND SHARMA (Hima-chal Pradesh): Madam, through this Special Mention, I want to draw the attention of this House towards an occurrence in Soweto in South Africa on the 28th of July. On that day the house of the jailed African leader, Mr. Nelson Mandela's wife, Mrs. Winnie Mandela, was burnt by the racist demonstrators.

Madam, this is yet another incident of the continued repression of the people of South Arica and also the atrocities perpetuated o_n the members of the African National Congress and on the family of Mr. Nelson Mandela, his wife and children.

Only about 15 days ago, the people of India and the people aM over the world, launched another campaign on the 70th birthday of Mr. Mandela, renewing their earlier demand for securing release of Mr. Nelson Mandela and other political prisoners in South Africa. Eminent Indians from all walks of life in Delhi and else-. where had joined hands to raise this demand. There were rallies of hundreds and thousands of people even in cities like London where the Government policy is to support racist regime of Pretoria. Now that regime has been unnerved by this demonstration of global support and they

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have unleashed another reign of terror. And this time it is a clear attempt to (intimidate the family and supporters of Mr. Mandela. The I burning of the house of Mrs. Mandela is a very serious matter. The only thing which we can do is an expression of solidarity, that this House condemns it unequivocally and that we convey our sympathies and support to Mr. Mandela's family. I have been demanding in fact that we pass a Resolution in this House like the Resolutions adopted by Parliaments elsewhere in the world on the 70th birthday of Mr. Nelson Mandela in support of the Freedom at Seventy campaign, this House may also adopt a Resolution to demand his release. I request all my coleagues to loin me in condemning this new attack on the family of Mr. Nelson Mandela

Special

श्वी राम चन्द्र विकल (उत्तर प्रदेश) : सारा सदन ही इसके साथ है।

ठाकुर जनत पाल सिंह (मध्य प्रदेश) : मैं भी इसके साथ हं।

SHRI GURUDAS DAS GUPTA: (West Bengal): We all associate

SOME HON. MEMBERS: We all associate.

THE DEPUTY CHAIRMAN: It will go on record that the whole House associates with this.

Deordarshan's Distorted Version *pi* Proceedings in the Two Houses of Parliament Regarding Jyotsna Holdings Pvt. Ltd. on 1-8-1988.

SHRI YASHWANT SINHA (Bihar): Madam Deputy Chairman, blessed are those who do not watch the Doordarshan. But I was in an unfortunate situation last evening where I was compelled to watch the newscast of Doordarshan. Madam, I would like to bring to the notice of the House, through you, that in its Hindi as well as English news-casts yesterday the Doordarhan reported on the discussion in this House, which took place in this House yesterday, in regard to the matter relating to Jyotsna . Holdings Pvt. Ltd. What was reported in its news-cast was tolal distortion of what happened in the House. And I am saying this with a full sense of responsibility. I do not have the transcript of the news-cast. I am speaking from my memory. But I remember very well that the Doordarshan news said that the Government categorically denied the fact, that no payment of commission has been "made to any Indian firm by the ONGC. That was not the matter of discussion in this House. No Member said that the ONGC had paid any commission to any Indian agent. This is what the news cast of the bulletin said. They totally deflected the main thrust of the debate and the discussion which took place in this House.

Mentions

Madam Deputy Chr.irman, the opposition behaviour in this House was reflected in most nasty terms. The only thing which the Doordarshan had to say about the behaviour of the opposition was that they continuously tried to interrupt the Minister and that they disturbed the proceedings of the House and things of that kind. None of the senior leaders of the opposition was mentioned by name. All that the Minister said was also distorted. I want to bring to the notice of the House, through you, all these instances of the kind of reporting that goes on under the new dispensation of the Government and under the direction of the Goeb-bels who are now in Government. This is something this House will not tolerate .. Therefore, I' demand that the transcript of the news cast, both in English and Hindi, be called and that it should be compared with the proceedings of this Houste. If the Doordarshan is guilty of distorting these things completely, then the privilege of the House is violated and they should be held up for contempt of this House.